

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

5. C.P.(IB)-3985(MB)/2019

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2021**

NAME OF THE PARTIES: - JCC India Pvt Ltd
V/s
Tiger Steel Engineering India Pvt Ltd

Section 8 and 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mrs. Kalyani Parmar appeared for the Petitioner. None appeared from the side of the Corporate Debtor. She sought leave of the Court to file rejoinder, liberty is granted to file rejoinder within one week. **List the matter on 24th February 2021** and the Ld. Counsel is also directed to intimate the next date of hearing to the Corporate Debtor.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)

Dated this the 2nd day of Feb 2021
ANKIT